ÄITEM NO.61 COURT NO.12 SECTION IX

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).28473/2011

(From the judgement and order(s) dated 07/10/2011 in SCA No.9485/2011 of The HIGH COURT OF GUJARAT AT AHMEDABAD)

M.S.K.MANDAL SANCHALT MSKM B.ED COLLEGE Petitioner(s)

VERSUS

NATIONAL COUNCIL FOR TEACHER EDUC.& ORS Respondent(s)

(With prayer for interim relief)

WITH SLP(C) NO. 28528 of 2011
(With prayer for interim relief and office report)

Date: 04/11/2011 These Petitions were called on for hearing today.

CORAM :
HON'BLE DR. JUSTICE B.S. CHAUHAN
HON'BLE MR. JUSTICE T.S. THAKUR

For Petitioner(s) Mr. K.V. Vishwanathan,Sr.Adv.
Mr. Nikhil Goel,Adv.
Mr. Prateek Y. Jasani,Adv.
Mr. Nmarsook Bafaki,Adv.

For Respondent(s) Mr. R.P. Bhat,Sr.Adv.
Mr. A.R. Thakar,Adv.
Mr. K.V. Sreekumar,Adv.

(NCTE) Mr. Navin Prakash,Adv.
Mr. Ravi Kant,Addv.

UPON hearing counsel the Court made the following

O R D E R

Respondents have reported that they have not filed counter affidavit.

Two weeks time is granted to the respondents to file vakalatnama and scounter affidavit. Rejoinder affidavit, if any, be filed within one week thereafter.

List the matter after three weeks showing the name of Ms. Hemantika Wahi, learned counsel for the State of Gujarat. Meanwhile, the interim order passed earlier shall continue.

(O.P. Sharma) (M.S. Negi)
Court Master Court Master